

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 219**  
**Appeal-303/252/ND/2023**

**IN THE MATTER OF:**

**Asstt. Commissioner of Income Tax** ... **Appellant**  
**Circle 25(1)**  
**Versus**

**RoC Delhi & Ors. (TEIMEDIAS PVT. LTD.)** ... **Respondent**

**Under Section: 252(1)**

**Order delivered on 02.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant** : Adv Puneet Rai, Sr. Standing Counsel

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As prayed by the Ld. Counsel appearing for the Appellant, liberty is granted to serve notice upon the Respondents by substituted modes viz., publication in two national newspapers; one in vernacular and another one in English. The report of service along with the publication and affidavit of the appellant be filed within 4 weeks.

List the appeal on 05.04.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**